

THE MINISTER OF DEFENCE (SHRI SHARAD PAWAR) : The CBI have registered a Regular Case No. RC-1 (A)/90/ACU (I)/CBI/New Delhi dated 5th March 1990 and investigations are in progress. They have completed examination of a number of witnesses as also of some of the accused persons. They have taken over a large number of files/documents, etc., pertaining to the SSK submarine contracts from the various concerned Ministries/Departments and these have been examined by them. Assistance/cooperation has also been sought from some foreign countries/foreign Courts in order to facilitate the investigations.

12.00 hrs.

[English]

DR. ASIM BALA (Nabadwip) Though more than two lakh people are residing in the Ranaghat Sub-Division, there is a lot of inconvenience due to lack of communication facilities. The telephone lines are there but they are always out of order. This area is near the Bangladesh border. There are important Central Government offices, LIC offices and so many other offices. Even these offices could not be run because the telephones are not in order. I request the Hon. Minister to look into the matter and ensure that telephones are in working order.

MR. SPEAKER : Shri Anand Ahirwar ..

SHRI TARA SINGH (Kurukshetra) : Sir, nineteen pilgrims were brutally murdered .. (Interruptions)

MR. SPEAKER : Please sit down. I have called Shri Ahirwar. I will come to you later.

(Interruptions)

[Translation]

SHRI ANAND AHIRWAR (Sagar) : Mr. Speaker, Sir, on 24th June, 1991 from 8 00 p.m. to 12.30 p.m. the police brutally beat up Harijan women, children and Rajaram Ahirwar, former Sarpanch of the Gram Panchayat Makronia in Sagar district of Madhya Pradesh. The policemen also threatened that all the Harijan of this area would be wiped out. In the entire episode, the role of the district administration and the police has been suspicious with the result that there is a fear and resentment among the people even today. The Government of Madhya Pradesh has remained indifferent throughout this incident. I would request the Hon. Minister Home Affairs to order a high-level CBI inquiry into this incident and dismiss the Government of Madhya Pradesh.

SHRI DILEEP SINGH BHURIA (Jhabua) : Mr. Speaker, Sir, such incidents have become a matter of daily occurrence. A discussion under rule 193 should be allowed on this issue. (Interruptions)

SHRI BHAGWAN SHANKAR RAWAT (Agra) : Mr. Speaker, Sir, according to a news report captioned "Farukhabad Jhansi se hataya gaya cross Bar Pranali Agra mein madhne ki koshish" (Move to install Cross Bar System removed from Farukhabad Jhansi in Agra) appearing in the daily "Amer Ojhala of 16th July, 1991

published from Agra, obsolete and out of date technique and equipment removed from elsewhere is being used by the local telephone authorities in an attempt to install Cross Bar telephone exchange in Agra despite Central Government's policy to encourage latest technique and assurance to install electronic telephone exchange in Agra. If succeeds, the move will add to the woes of telephone users of Agra who are already fed up with the unsatisfactory telephone service besides wasting the money from the public exchequer.

I would request the Hon. Minister of Communications to immediately intervene in the matter and get an electronic exchange installed in Agra. The former Minister of Communications had already made an announcement to this effect at Agra.

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, through you, I would like to tell the Central Government that an amount of rupees 3000 crores is outstanding against the Central Government as this amount has not been paid to the U.P. Government for the last one year. The State Government should have made efforts to get this amount last year from the Centre as it was the sanctioned amount, but the Government remained entangled in other things instead. An amount of Rs. 1370 crore is the sanctioned grant for the year 1990-91, but the payment has yet to be made. Sanctioned loan amounting to Rs. 787 crore has yet to be received. An amount of Rs. 139 crores pertaining to family welfare for the last and the current year is also outstand-

ing. Besides, an amount of Rs. 700 crores relating to Anpara project has also not been given. Thus, the total arrears come to over Rs. 3000 crores. As a result, the development works throughout the State are held up. Since the Hon. Minister of Parliamentary Affairs is present in the House, I would request him to pay attention to it and tell us the time by which the outstanding amount would be paid.

12.06 hrs.

Re. Murder of 19 Pilgrims in U.P.

[English]

SHRI TARA SINGH (Kurukshetra): A news item was there in the Paper yesterday about the brutal murder of 19 pilgrims and the matter was also raised yesterday. Sir, this is a very serious matter. We have learnt that some persons in U.P. are bent upon driving out all the farmers who are settlers there. I request that the Government should enquire into this matter.

[Translation]

SHRI BUTA SINGH (Jalore): Mr. Speaker, Sir I would like to present before the House a grave aspect of the issue which Hon. Shri Tara Singh has just now raised. A news report about the killed pilgrims say that they were made to get off a bus and taken into police custody a day before they were killed. Thereafter, they were taken to a guest House and kept there. The following day they were taken to two different ghats in